

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 34 OF 2018**

**Dated: 23<sup>rd</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Gujarat Urja Vikas Nigam Ltd.**

... **Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan

Counsel for the Respondent (s) : Ms. Anushree Bardhan  
Mr. Pulkit Agrawal for R-2

Mr. Ravi Sharma for R-4

**ORDER**

The learned counsel, Mr. Ashwin Ramanathan, appearing for the Appellant submitted that, they do not propose to file rejoinder in the matter.

Learned counsel appearing for both the parties submitted that, pleadings are completed in this matter and the matter may kindly be listed for hearing.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

List this matter for hearing on **07.02.2019**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

*vt/js*

**(Justice N.K. Patil)**  
**Judicial Member**